

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23505/2017

(Arising out of impugned final judgment and order dated 31-03-2017 in SB No. 947/2010 passed by the High Court of Judicature At Allahabad)

NARENDRA KUMAR

Petitioner(s)

VERSUS

CHAIRMAN AND MANAGING DIRECTOR SYNDICATE  
BANK & ORS.

Respondent(s)

Date :25-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE DEEPAK GUPTAFor Petitioner(s) Mr. Raju Ramachandran, Sr. Adv.  
Ms. Amita Sehgal, Adv.  
Mr. Ajay, Adv.  
Mr. Pawan Gupta, Adv.  
Ms. Puja Sharma, AORFor Respondent(s) Mr. Adarsh B Dial, Sr. Adv.  
Mr. Rajiv Nanda, AOR  
Mr. Ananya Datta Majumdar, Adv.  
Ms. Sumati Anand, Adv.  
  
Mr. Rupesh Kumar, Adv.  
Mr. P.V. Yogeshwaran, Adv.  
Mr. Hemant Arya, Adv.  
Mrs. Anil Katiyar, AORUPON hearing the counsel the Court made the following  
O R D E RList on 16.04.2019 (non-miscellaneous day) at  
the top of the list.[ Charanjeet Kaur ]  
A.R. -cum-P.S.[ Indu Kumari Pokhriyal ]  
Asstt. Registrar